



क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०  
Ref. No.

493/DAN0369/Sachin Tomar/2024

दिनांक

Dated 01.8.2024

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub.-Action Taken Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 18.01.2024 (Uploaded on 12.02.2024) in O.A. No. 369/2022 Sachin Tomar Vs State of U.P.**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Action Taken Report in compliance of the order issued on 18.01.2024 (Uploaded on 12.02.2024) by Hon'ble National Green Tribunal in O.A. No. 369/2022 Sachin Tomar Vs State of U.P.

**Encl. : As above.**

Yours faithfully

(Ankit Singh)  
Regional Officer

**Copy to :**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Muzaffarnagar for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
5. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

**Comprehensive Report in compliance to the order dated 18.01.2024 (Uploaded on 12.02.2024) passed by the Hon'ble National Green Tribunal in the matter of Sachin Tomar Vs State of Uttar Pradesh in O.A. No.369/2022**

## **1. Background**

In the present O.A No 369/2022, the applicant has filed complaints regarding pollution being caused by M/s Titawi Sugar Complex, Titawi, Muzaffarnagar. Previously, the Joint Committee comprising the officials of CPCB, UPPCB and District Administration inspected the industry on 20.12.2022. During inspection, violations were found in the industry in reference to which the joint committee submitted the joint report before Hon'ble Tribunal with recommendations. In reference to the violations found, UPPCB Head Office, Lucknow vide letter dated 23.01.2023 issued show cause notice against the industry along with direction for imposition of Environmental Compensation until found complying with the above recommendations of the joint committee.

The industry vide letter dated 01.02.2023 has informed the UPPCB that the unit has complied with all the violations which were noted by the joint team. The industry was inspected on 25.02.2023 and 21.09.2023 and it was verified that the industry has complied with all the recommendations submitted by the joint committee/show cause issued by UPPCB. In reference to the above, Environmental Compensation of Rs 20.10 Lakh was imposed on the industry for the period of non-compliances and the same has been deposited by the industry.

The above compliance report was submitted by the UPPCB before the Hon'ble NGT vide letter no H01545/C-3/NGT-290/2023 dated 05.10.2023. On addition to it, a short affidavit was also filed by the unit (Respondent No. 4) before Hon'ble Tribunal stating that the recommendations/compliance of directions, issued to the unit vide show cause dated 23.01.2023 by UPPCB, unit has complied with all the recommendations, also stating that the unit has even largely invested for afforestation programs and for strengthening environmental compliances.

Hon'ble NGT, on submission of the report and representation of the unit, issued directions on 06.10.2023 directing the committee to verify the compliances made by respondent no. 4 as mentioned in its reply. Further, directions were given to District Magistrate, Muzaffarnagar to constitute a Joint Committee of the officers to verify that no industrial effluent is discharged by any of the industry operating in Muzaffarnagar in storm water drain and directing the UPPCB to monitor the quality of the water reaching the river.

With regard to recommendations submitted by the joint committee, UPPCB had earlier inspected the industry and verified that the recommendations have duly complied by the industry and the report was submitted before the Hon'ble NGT vide report dated 05.10.2023. In regard to the short reply submitted by the industry mentioning the plantation carried out by the unit and regarding the activities carried out through CSR, the UPPCB inspected the unit on 11.01.2024. During inspection, it was observed that unit has complied with all the activities as mentioned in the unit's reply. In compliance to the inspection of all the industries by the joint committee of District

Administration and UPPCB to check if any type of effluent is being discharged in storm water drain, inspections were carried out of total 57 industries between dates 05.01.2024 to 10.01.2024. As per the inspection, it has been verified that treated/untreated water is not being discharged into storm water drains by any water intensive industry. The joint committee has submitted it's report before the Hon'ble Tribunal on 16.01.2024.

Further, the Hon'ble Tribunal observed in order dated 06.10.2023 that they have encountered several similar conditions before where the project proponents enter into agreements with the third parties for disposal of fly-ash which are reporting compliance by submitting that the fly-ash is being disposed off in low lying areas. The Hon'ble Tribunal observed that since fly-ash generated by coal based industries contains harmful heavy metals, it is appropriate that the same is not utilized for filling of any agricultural areas and utilized by cement or brick making industry. Accordingly, vide order dated 06.10.2023 Hon'ble Tribunal directed the Member Secretary, UPPCB to file an affidavit mentioning the mechanism evolved for verifying the development of green belts and disposal of fly-ash by the project proponents in accordance with the EC/consent conditions. In compliance thereof Affidavit dated 15.01.2024 of Member Secretary UPPCB was filed vide email dated 16.01.2024, wherein it was submitted that the site verification of development of Green Belts and disposal of fly ash by the project proponent in accordance with EC/consent conditions was covered in the inspection done by Regional Offices UPPCB. The matter related to disposal of fly ash in low lying area is also covered by this Tribunal in O.A. No. 744/2022 Moharram Ali Versus State of U.P. with O.A. No. 277/2021 Liyakat Ali Versus State of U.P.

### **Latest Order of Hon'ble National Green Tribunal dated 18.01.2024 (Uploaded on 12.02.2024) in O.A. No.369/2022**

The Hon'ble National Green Tribunal, after considering the joint report dated 16.01.2024, compliance affidavit submitted by the unit dated 16.01.2024 and affidavit submitted by Member Secretary, UPPCB dated 15.01.2024 have disposed off the O.A with the following directions:-

*".....67. In view of the above discussion, the original application is disposed of with the following directions:-*

- (i) UPPCB shall verify factual position regarding utilization of treated industrial and domestic effluent for irrigation by respondent no. 4 and to ensure that 100 % treated effluent, whether industrial or domestic, is utilized by respondent no. 4 for irrigation and not discharged in storm water drain;*
- (ii) UPPCB shall also ensure compliance of order dated 06.10.2023 to the extent that no industrial effluent is discharged by any of the industry operating in Muzaffarnagar in storm water drain, quality of water reaching the river shall be monitored and appropriate action shall be taken against the defaulting industries;*
- (iii) Fly Ash generated by coal contains harmful heavy metals, therefore, shall not be utilized for filling of any agricultural area and would be utilized by cement or brick making industries.*

*Member Secretary, UPPCB shall ensure compliance and monitoring of the above direction;*

- (iv) UPPCB shall finalize mechanism for proper disposal of fly ash by all air polluting industries within six months and submit Report.*
- (v) UPPCB shall examine the manner in which fly ash is disposed of/being disposed of by respondent no. 4 and if it is not complying the norms and directions, take appropriate remedial, punitive and preventive action in accordance with law;*
- (vi) UPPCB and Divisional Forest Officer, Muzaffarnagar shall find out whether the condition of minimum 33% of the land to be utilized for plantation purpose has been complied by respondent no. 4 and if not it shall take appropriate action under law against respondent no. 4 including assessment of environmental compensation;*
- (vii) Respondent no. 4 is directed to deposit the environmental compensation of Rs. 22,10,000/-, if not already deposited, within two months;*
- (viii) State of Uttar Pradesh and UPPCB shall take steps for recovery and utilization of the amount of environmental compensation imposed.*
- (ix) UPPCB shall prepare an Action Plan for utilization of environmental compensation and execute the same for restoration of environment in the area surrounding respondent no. 4 unit by carrying out plantation and such other remedial measures, if necessary, in consultation with the District Magistrate, Muzaffarnagar, Divisional Forest Officer, Muzaffarnagar and District Environmental Committee, Muzaffarnagar.*
- (x) UPPCB shall prepare Action Plan for utilization of the amount of environmental compensation, and to execute the same in accordance with the statutory provisions, directions by the Hon'ble Supreme Court of India and this Tribunal and the guidelines issued by the CPCB and adopted by UPPCB.*

*68. Reports/Action Plan as directed above be filed within six months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.....”*

**Compliance report for the directions issued by Hon'ble Tribunal in O.A no 369/2022 (Disposed off) on 18.01.2024 (Uploaded on 12.02.2024)**

#### **Direction (i)**

UPPCB shall verify factual position regarding utilization of treated industrial and domestic effluent for irrigation by respondent no. 4 and to ensure that 100% treated effluent, whether industrial or domestic, is utilized by respondent no. 4 for irrigation and not discharged in storm water drain;

**Compliance: -**

In compliance to the direction, Officials of UPPCB, Muzaffarnagar inspected the unit on 18.06.2024. During inspection, all records pertaining to amount of effluent generated, amount of effluent recycled for irrigation after treatment, amount of effluent recycled for plantation purposes, amount for effluent after treatment recycled back to process, amount of domestic sewage generated and amount of sewage recycled for irrigation/plantation was collected by the inspecting authority for a period from February, 2024 till June 2024.

**Usage of Treated effluent and sewage:** - The unit has installed flowmeter at the inlet of the ETP and STP and outlet of ETP and STP on the recycled pipeline going for irrigation purpose and plantation purpose. Following are the conclusion regarding recycling of effluent :-

**Effluent Treatment Plant :**

Month	Average effluent discharged (KL/Month)	Average of treated effluent recycled (Irrigation/ Plantation/ Process)	% recycled (KL/Month)	Gap in 100% recycling of effluent and sewage
Feb' 24	20272	13145	64.84	35.16
March'24	20346	16830	82.71	17.29
April'24	19571	10672	54.52	45.48
May'24	7660	6961	90.8	9.2
June' 24	0	0	0	0

**Sewage Treatment Plant :**

Month	Average sewage discharged (KL/Month)	Average of treated sewage recycled (Irrigation/ Plantation/Process)	% recycled (KL/ Month)	Gap in 100% recycling of sewage
Feb' 24	1200	1200	100	0
March'24	1150	1150	100	0
April'24	1350	1350	100	0
May'24	1370	1370	100	0
June' 24	1418	1418	100	0

Monthly records of generation, discharge and recycle of effluent and sewage for the last 05 months is annexed as **Annexure 1**. The log book records and flowmeter readings suggests that the unit has modified the process and treatment level to achieve 100% since May'24 (**Annexure 2**).

**Direction (ii)**

*UPPCB shall also ensure compliance of order dated 06.10.2023 to the extent that no industrial effluent is discharged by any of the industry operating in Muzaffarnagar in storm water drain, quality of water reaching the river shall be monitored and appropriate action shall be taken against the defaulting industries*

**Compliance: -**

It is pertinent to bring in notice of this Hon'ble Tribunal that a separate O.A No 540/2023 Niramaya Jan Utthan Sansthan Vs State of U.P. is under consideration before the Hon'ble Tribunal related to the industrial pollution of almost all the industries capable of generating water, air and Hazardous pollution. Hon'ble Tribunal had issued directions in this O.A constituting joint committee of CPCB, UPPCB, MoEFCC, Ground Water Department and District Administration to carry out inspections of all the polluting industries, assess pollution in drains and rivers and submit the action taken report.

In compliance to the same, the joint committee carried out several inspections between 27.12.2023 to 17.01.2024. During inspections, mapping of all the industrial drains were also carried out along with sample collection of the effluent in drains, in concerned river (Kali West and Hindon) and industrial effluent samples from different parts of the process.

The joint report has been submitted before the Hon'ble Tribunal. Out of Total 32 identified industries, following industries were found non-complying with the standards, details as below:-

S. No.	Name of the Industry	Type of Industry	Violation found	Action Taken against the unit	Remarks
1.	M/s Alpana Papers Pvt. Ltd. Jolly Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
2.	M/s Meenu Paper Pvt. Ltd., Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
3.	M/s Garg Duplex & Paper Mills Pvt. Ltd., Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
4.	M/s Bindlas Duplex Ltd. Unit-1, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-

			norms		
5.	M/s Bindlas Duplex Ltd. Unit-2, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
6.	M/s Agarwal Duplex & Board Mills Ltd., Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
7.	M/s Silverton Paper Ltd. Unit-2, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
8.	M/s Tehri Pulp & Papers Ltd., Unit-1, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
9.	M/s Tehri Pulp & Papers Ltd., Unit-2, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
10.	M/s S.K. Papers Ltd., Jolly Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
11.	M/s Silvertan Pulp & Paper (Unit-2) Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs.	-

			found beyond the norms	30,000/- per day for violation period	
12.	M/s Silverton Paper Ltd. Unit-1, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
13.	M/s Mahalaxmi Kraft & Tissues, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
14.	M/s Orient Board & Paper Mill Pvt. Ltd., Jansath Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
15.	M/s Genus Papers & Board Ltd. (Unit-2), Jansath Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
16.	M/s Shakumbari Pulp & Paper, Bhopa Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
17.	M/s Siddheshwari Industries Pvt. Ltd., Jansath Road, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
18.	M/s Triveni Engg. & Industries (Alco	Pulp & Paper	Pollutant Parameters	Show cause notice issued u/s 33A of Water Act 1974	-

	chemical complex), Bhikki Bilaspur, Jolly Road, Muzaffarnagar		in treated effluent found beyond the norms	as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	
19.	M/s Triveni Engg. & Industries Ltd., (Sugar Unit), Khatauli, Muzaffarnagar	Pulp & Paper	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-
20.	M/s Saral Chemtech LLP, Jansath Road, Muzaffarnagar	Pharmaceutic al	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 20,000/- per day for violation period	-
21.	M/s Magma Industries, Beghrajpur, Muzaffarnagar	Pharmaceutic al	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 20,000/- per day for violation period	-
22.	M/s Gulshan Polyols Ltd., Jansath Road, Shernagar, Muzaffarnagar	Food Processing	Pollutant Parameters in treated effluent found beyond the norms	Show cause notice issued u/s 33A of Water Act 1974 as amended with imposition of E.C. of Rs. 30,000/- per day for violation period	-

The detailed survey was conducted by the joint committee for assessing pollution load in drains and rivers which was submitted before the Hon'ble Tribunal in O.A No 540/2023 Niramaya Jan Utthan Sansthan Vs State of U.P. Further, during inspection of joint committee, no effluent was found being discharged in the storm water drain.

**Direction (iii) & (iv)**

*Fly Ash generated by coal contains harmful heavy metals, therefore, shall not be utilized for filling of any agricultural area and would be utilized by cement or brick making industries. Member Secretary, UPPCB shall ensure compliance and monitoring of the above direction; UPPCB shall finalize mechanism for proper disposal of fly ash by all air polluting industries*

*within six months and submit Report.*

**Compliance: -**

Practice of disposal of fly ash through contractors at nearby low lying areas is not an effective and eco friendly mechanism because generally it is observed that the fly ash is being dumped on the agriculture land without having sprinklers and covering the agriculture land boundary by green covers for arresting the fly ash from traversing in nearby residential areas.

- In compliance to the directions of Hon'ble Tribunal dated 06.10.2023, Mechanism for scientific disposal of fly ash has been prepared and the same was submitted before Hon'ble Tribunal by Member Secretary, UPPCB, Lucknow in form of report and is annexed as **Annexure 3**.
- **Regarding effective compliance and monitoring of proper disposal of fly ash by industries as per the mechanism prepared by UPPCB, following actions have been taken by UPPCB:-**
  - i) The mechanism prepared by UPPCB for proper disposal of fly ash in the State has uploaded on website [www.uppcb.com](http://www.uppcb.com) and have asked the stakeholders for comments, however, till now, no response has been received.
  - ii) Member Secretary vide letter No. H14971/C-3/NGT-290/2024 dated 29.07.2024 has issued directions to all the Regional Officers, to all coal based industries operating in their jurisdiction w.r.t the mechanism prepared by the Board (**Annexure-4**).
    - Industries to ensure that there is no involvement of a third party/contractor for collection and disposal of fly ash generated. Instead of disposing/dumping the fly ash on land at several agriculture land/low lying areas on day to day basis, industries to install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported to UPPCB on quarterly basis.
    - Proper agreements/MOU needs to be signed between industries directly with the Cement industry/brick kilns/fly ash manufacturing units etc. The industry shall also submit the total quantity of fly ash being sent to users which shall be verified by UPPCB cross verifying the quantity utilized by the users.
    - CPCB has authorized the auditors from various technical and recognized institutions for carrying out the fly ash audits. Industries to involve those authorized auditors for carrying out fly ash audit and submit the audit report to UPPCB on regular Quarterly basis. Scope of fly ash Audit shall include verification of ash generation data, verification of fly ash and bottom ash utilization data based on records of coal receipts/manifest etc for average ash content of coal and comparing records submitted by the industry.
    - If industry is found non-compliant in audit, difference in quantity of fly ash generated and quantity utilized under agreement between generators and users, then UPPCB shall initiate action against those industries within fifteen days of receipt of audit report.
    - Industry shall only adopt the mechanism of filling of low lying areas with ash only on the

construction sites, Road Laying etc (Govt, Semi Govt, Private) which have been approved by UPPCB, CPCB or other authorized departments.

- Non-compliant industries shall be imposed with an environmental compensation on per ton basis for unutilized ash during the end of financial year based on the annual reports submitted
- The ash generated from coal shall be utilized only for (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels and construction of Dams; (ii) Cement manufacturing, ready mix concrete; (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material; (iv) Filling up of low lying area on the construction sites, Road Laying etc (Govt, Semi Govt, Private) which have been approved by UPPCB, CPCB or other authorized departments (v) Filling of mine voids; (vi) Manufacturing of sintered or cold bonded ash aggregate (vii) Export of ash to other countries;

**Direction (v) :-**

UPPCB shall examine the manner in which fly ash is disposed of/being disposed of by respondent no. 4 and if it is not complying the norms and directions, take appropriate remedial, punitive and preventive action in accordance with law;

**Compliance:**

Industry vide letter dated 11.07.2024 has submitted complete details of fly ash generation, utilization and disposal for the last 5 Months (Feb' 24 till June 24). After scrutiny of the documents, Officials of UPPCB Muzaffarnagar on inspection dated 16.05.2024 has verified the documents and accordingly it has been observed that, the industry is not disposing off fly ash in low lying areas but utilizing it for nearby Brick Making, road construction, etc

**Direction (vi)**

*UPPCB and Divisional Forest Officer, Muzaffarnagar shall find out whether the condition of minimum 33% of the land to be utilized for plantation purpose has been complied by respondent no. 4 and if not it shall take appropriate action under law against respondent no. 4 including assessment of environmental compensation;*

**Compliance:-**

In compliance of above directions, joint committee comprising of officials from Forest Department and UPPCB jointly inspected the industry on dated 16.05.2024. Report Annexed as **Annexure-5.**

During inspection, joint committee has observed that the unit has not covered 33% of land for plantation purposes. In reference to the violation observed, Regional Officer, Muzaffarnagar vide letter no 377/C/T-1/MZR/2024 Dated 10.07.2024 issued letter to Head Office, UPPCB for recommending to issuing show cause notice along with environmental

compensation. Head Office, UPPCB has issued show cause notice to the industry vide letter no H15114/C-3/Vayu-208/M.Nagar/2024 dated 01.08.2024 (**Annexure 6**).

## **Direction (vii)**

Respondent no. 4 is directed to deposit the environmental compensation of Rs. 22,10,000/-, if not already deposited, within two months;

## **Compliance :-**

The industry has deposited the environmental compensation of Rs 22,10,000/- to UPPCB, proof submitted by the industry is annexed as **Annexure 7**.

## **Direction (viii & ix)**

State of Uttar Pradesh and UPPCB shall take steps for recovery and utilization of the amount of environmental compensation imposed.

UPPCB shall prepare an Action Plan for utilization of environmental compensation and use the same for restoration of environment in the area surrounding respondent no. 4 unit by carrying out plantation and such other remedial measures, if necessary, in consultation with the District Magistrate, Muzaffarnagar, Divisional Forest Officer, Muzaffarnagar and District Environmental Committee, Muzaffarnagar.

## **Compliance: -**

Respondent No 4 has already deposited the EC of Rs 22,10,000/, and for utilization of the EC deposited for restoration of environment, Regional Officer, Muzaffarnagar has issued directions to the unit to comply with the following action plan :-

- a) Afforestation required around the boundaries of the industry facing towards the nearby residential area. However, Unit to first plant the trees to complete 33% area of the land for afforestation.
- b) Unit shall install automatic water sprinklers near the area prone to dust/ air pollution to curb the pollution.
- c) Unit shall arrange for deep de silting of the drain and concerned stretch of river for removal of sludge and free flow of the drain/river.
- d) All the recycling pipe lines in the unit shall be colored green for better understanding of quantity of water being recycled.
- e) Unit shall install automated oil skimmer in the ETP
- f) Unit shall plant trees by Miyawaki process in nearby open areas as per availability.
- g) Preparation of wetland/pond for recharge of ground water

In reference to the above, compliance letter has been submitted by the industry on dated 11.07.2024 (**Annexure-8**), details of which is given below :-

Action taken for utilization of EC for restoration of environment	Estimated cost (in Lakh)	Completed/Not completed	Time line required for compliance	Remarks
04 Nos. New Rain Water Harvesters	10.00	Not Completed	Nov. 2024	In Factory Compound
Plantation of 5000 Trees	3.00	Not Completed	Sep. 2024	In Factory & nearby areas
Khusro drain & pit cleaning	2.00	Under Process	Sep. 2024	-
Pond Cleaning	5.10	Not Completed	Oct. 2024	Nearby areas

The estimated proposals to be taken by the industry for restoration of environment have also been consulted with District Magistrate, Muzaffarnagar and DFO, Muzaffarnagar. Proposal has been accepted by the authorities.

**Direction (x) :-**

*UPPCB shall prepare Action Plan for utilization of the amount of environmental compensation, and to execute the same in accordance with the statutory provisions, directions by the Hon'ble Supreme Court of India and this Tribunal and the guidelines issued by the CPCB and adopted by UPPCB.*

**Compliance**

With respect to utilization of EC deposited to UPPCB for restoration of environment, It is suggested that the violator industry shall itself utilize amount of EC deposited to UPPCB. After activities carried out by the defaulter unit and utilization of EC, verification of the same shall be conducted by UPPCB to ensure that the defaulter unit has utilized EC for effective restoration of Environment. Only after satisfactory work done by defaulter unit , UPPCB shall release the same amount of EC to the unit which was submitted to UPPCB. Following works can be taken up by the defaulter unit for utilization of EC and effective restoration of environment :-

- a) Afforestation required around the boundaries of the industry facing towards the nearby residential area. However, Unit to firstly plant trees to complete 33% area of the land for afforestation.
- b) Unit shall install automatic water sprinklers near the area prone to dust/ air pollution to curb the pollution in nearby areas.
- c) Unit shall arrange for deep de silting of the drain and concerned stretch of river for removal of sludge and free flow of the drain/river.
- d) All the recycling pipe lines in the unit shall be colored green for better understanding of quantity of water being recycled.
- e) Unit shall install automated oil skimmer in the ETP

- f) Unit shall plant trees by Miyawaki process in nearby open areas as per availability.
- g) Preparation of wetland/pond for recharge of ground water

Head Office, UPPCB Lucknow has uploaded the above action plan of utilization of EC on the website. Further, UPPCB Head Office has also issued directions to all the Regional Officers of the State to take necessary steps to implement the action plan for utilization of EC by the defaulter unit for restoration of environment. After verification by the concerned Regional Office, recommendation shall be sent to Head Office, UPPCB and only after approval from the Head Office, UPPCB, the amount deposited by the unit to UPPCB as EC shall be released to the unit.

Therefore, the above report is submitted before this Hon'ble Tribunal for kind perusal and necessary action.



**(Imraan Ali)**  
Env. Engineer  
UPPCB, Muzaffarnagar



**(Ankit Singh)**  
Regional Officer  
UPPCB, Muzaffarnagar

# INDIAN POTASH LIMITED

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ANNEXURE-1

11/07/24

Unit - TITAWI SUGAR COMPLEX  
Village & Post Office : TITAWI  
Distt. MUZAFFARNAGAR (U.P.)  
PIN : 251 301  
Phone : 0131-2486496, 2486497  
Fax : 0131-2486603  
CIN : U14219TN1955PLC000961

11/07/24

**The Regional Officer**  
UP Pollution Control Board  
Kamal Cinema, Railway Road  
Muzaffarnagar

**Sub : Details of ETP & STP effluent of our unit.**

**ETP**

Month	Average effluent discharge (KI/Month)	Average of treated effluent recycled(Irrigation/ Plantation/ Process)	%recycled(KL /Month)	Gap in 100% recycling of effluent and sewage
Feb-24	20272	13145	64.84	35.16
Mar-24	20346	16830	82.71	17.29
Apr-24	19571	10672	54.52	45.48
May-24	7660	6961	90.8	9.2
Jun-24	0	0	0	0

**STP**

Month	Average sewage discharge (KI/Month)	Average of treated effluent recycled(Irrigation/ Plantation/ Process)	%recycled cled(KL/Mont h)	Gap in 100% recycling of effluent and sewage
Feb-24	1200	1200	100	0
Mar-24	1150	1150	100	0
Apr-24	1350	1350	100	0
May-24	1370	1370	100	0
Jun-24	1418	1418	100	0

Thanking you  
For Titawi Sugar Complex

  
**Unit Head**

# ANNEXURE-2

IPPL, Ujjain Tithawi Sugar Complex

466

ETP



DATE \_\_\_\_\_

PAGES \_\_\_\_\_

Taini 21/30

INLET FLOW METER

READING

Date	Initial Reading	Final Reading	Consump.
1/11/23			
2/11/23			
3/11/23			
4/11/23			
5/11/23			
6/11/23			
7/11/23			
8/11/23	80230	80560	330
9/11/23	80560	81192	632
10/11/23	81192	81800	608
11/11/23	81800	82100	300
12/11/23	82100		
13/11/23	/ मूल मीटर बराब - दोनो का पलट से सीटिंग		
14/11/23	बन्द रही।		
15/11/23			
16/11/23	47319	48002	683
17/11/23	48002	48616	614
18/11/23	48616	49233	617
19/11/23	49233	49877	644
20/11/23	49877	50521	644
21/11/23	50521	51281	760
22/11/23	51281	52045	764
23/11/23	52045	52739	694
24/11/23	52739	53517	778
25/11/23	53517	54301	784
26/11/23	54301	54961	660
27/11/23	54961	55533	572
28/11/23	55533	56500	967
29/11/23	56500	57371	871
30/11/23	57371	58140	769
<u>Total</u>			12691

I.P.L Unit Titled **467** Sugar Complex

E.F.P



DATE DEC. 2023  
PAGE \_\_\_\_\_

Inlet Flow meter Reading

Date	Initial Reading	Final Reading	Consumption
01/12/2023	58140	59040	900
2/12/23	59040	59884	844
3/12/23	59884	60724	840
4/12/23	60724	61610	886
5/12/23	61610	62419	809
6/12/23	62419	63193	774
7/12/23	63193	64084	891
8/12/23	64084	64890	806
9/12/23	64890	65590	700
10/12/20	65590	66363	773
11/12/23	66363	66987	624
12/12/23	66987	67767	780
13/12/23	67767	68617	850
14/12/23	68617	69433	816
15/12/23	69433	70273	840
16/12/23	70273	71088	815
17/12/23	71088	71712	624
18/12/23	71712	72582	870
19/12/23	72582	73401	819
20/12/23	73401	74261	860
21/12/23	74261	75015	754
22/12/23	75015	75848	833
23/12/23	75848	76632	784
24/12/23	76632	77463	831
25/12/23	77463	78324	861
26/12/23	78324	78928	604
27/12/23	78928	79783	855
28/12/23	79783	80588	805
29/12/23	80588	81438	850
30/12/23	81438	82248	810
31/12/23	82248	83083	835
		Total:	24943.11



Date	Initial Reading	Final Reading	Consumption	Date
01/01/24	83083	83883	800	01/01
2/01/24	83883	84598	715	2/01
3/01/24	84598	85408	810	3/01
4/01/24	85408	86248	840	4/01
5/01/24	86248	87063	815	5/01
6/01/24	87063	87898	835	6/01
7/01/24	87898	88764	866	7/01
8/01/24	88764	89559	795	8/01
9/01/24	89559	90340	781	9/01
10/01/24	90340	91116	776	10/01
11/01/24	91116	91920	804	11/01
12/01/24	91920	92779	859	12/01
13/01/24	92779	93554	775	13/01
14/01/24	93554	94224	670	14/01
15/01/24	94224	94481	757	15/01
16/01/24	94481	95740	759	16/01
17/01/24	95740	96520	780	17/01
18/01/24	96520	97365	845	18/01
19/01/24	97365	98130	765	19/01
20/01/24	98130	98910	780	20/01
21/01/24	98910	99712	802	21/01
22/01/24	99712	100527	815	22/01
23/01/24	100527	101307	780	23/01
24/01/24	101307	102147	840	24/01
25/01/24	102147	102967	820	25/01
26/01/24	102967	103770	803	26/01
27/01/24	103770	104570	800	27/01
28/01/24	104570	105367	797	28/01
29/01/24	105367	106147	780	29/01
30/01/24	106147	106955	788	30/01
31/01/24	106935	107713	778	31/01
Total.			24630 l.	

JAN 2024

I.P.L Unit Titawas Sugar Complex

469



DATE Feb. 2024

E.T.P. Inlet flow meter Reading

PAGE

Section	Date	Initial Reading	Final Reading	Consumption
	01/02/24	107713	108513	800
73	2/02/24	108513	109287	774
45	3/02/24	109287	110068	781
	4/02/24	110068	110813	745
	5/02/24	110813	111518	705
	6/02/24	111518	112239	721
	7/02/24	112239	112980	741
	8/02/24	112980	113660	680
	9/02/24	113660	114333	663
0	10/02/24	114323	114985	662
0	11/02/24	114985	115635	650
8	12/02/24	115635	116227	592
79	13/02/24	116227	116957	730
78	14/02/24	116957	117684	727
50	15/02/24	117684	118574	890
57	16/02/24	118574	119449	875
64	17/02/24	119449	120122	673
10	18/02/24	120122	120806	684
165	19/02/24	120806	121564	758
384	20/02/24	121564	122304	740
314	21/02/24	122304	123059	755
320	22/02/24	123059	123809	750
287	23/02/24	123809	124559	750
305	24/02/24	124559	125321	762
310	25/02/24	125321	126043	722
370	26/02/24	126043	126833	790
279	27/02/24	126833	127628	795
	28/02/24	127628	128348	720
	29/02/24	128348	129078	730
Total -				21365



E.T.P. inlet flow meter Reading

Date	initial Reading	Final Reading	Consumption
01/03/24	1290780	1297930	715
2/03/24	1297930	130517	724
3/03/24	130517	131244	727
4/03/24	131244	131974	730
5/03/24	131974	132714	740
6/03/24	132714	133461	747
7/03/24	133461	134211	750
8/03/24	134211	134916	705
9/03/24	134916	135606	690
10/03/24	135606	136310	704
11/03/24	136310	137010	700
12/03/24	137010	137694	684
13/03/24	137694	138367	673
14/03/24	138367	139022	655
15/03/24	139022	139669	647
16/03/24	139669	140304	635
17/03/24	140304	140944	640
18/03/24	140944	141574	630
19/03/24	141574	142201	627
20/03/24	142201	142826	625
21/03/24	142826	143458	632
22/03/24	143458	144092	634
23/03/24	144092	144738	646
24/03/24	144738	145368	630
25/03/24	145368	146135	767
26/03/24	146135	146866	731
27/03/24	146866	147606	740
28/03/24	147606	148241	635
29/03/24	148241	148898	657
30/03/24	148898	149548	650
31/03/24	149548	150129	581
		Total	21051/



E.T.P. Inlet flow meter Reading

Sl. No.	Date	Initial Reading	Final Reading	Consumption
1	01/04/24	150129	150820	691
2	2/04/24	150820	151460	640
3	3/04/24	151460	152086	626
4	4/04/24	152086	152716	630
5	5/04/24	152716	153343	627
6	6/04/24	153343	153955	612
7	7/04/24	153955	154590	635
8	8/04/24	154590	155208	618
9	9/04/24	155208	155920	712
10	10/04/24	155920	156774	854
11	11/04/24	156774	157529	755
12	12/04/24	157529	158293	764
13	13/04/24	158293	159061	768
14	14/04/24	159061	159810	749
15	15/04/24	159810	160553	743
16	16/04/24	160553	161203	650
17	17/04/24	161203	161833	630
18	18/04/24	161833	162453	620
19	19/04/24	162453	163135	682
20	20/04/24	163135	163825	690
21	21/04/24	163825	164435	610
22	22/04/24	164435	165086	651
23	23/04/24	165086	165746	660
24	24/04/24	165746	166416	670
25	25/04/24	166416	167046	630
26	26/04/24	167046	167686	640
27	27/04/24	167686	168326	640
28	28/04/24	168326	168961	635
29	29/04/24	168961	169671	710
30	30/04/24	169671	170377	706
			<u>TOTAL</u>	202481



IPL Unit TITAV **473** Gas Complex.

E.T.P. (Outlet flow meter)



DATE 08/22/2023  
PAGE \_\_\_\_\_

Date	Initial Reading	Final Reading	Consumption
01/11/2023			
2/11/23			
3/11/23			
4/11/23			
5/11/23			
6/11/23			
7/11/23			
8/11/23			
9/11/23			
10/11/23			
11/11/23	786937	787373	436
12/11/23	787373	787753	380
13/11/23	787753	788174	421
14/11/23	788174	788225	051
15/11/23	788225	788692	467
16/11/23	788692	789202	510
17/11/23	789202	789875	673
18/11/23	789875	790364	489
19/11/23	790364	790973	609
20/11/23	790973	791583	610
21/11/23	791583	792080	497
22/11/23	792080	792705	625
23/11/23	792705	793255	550
24/11/23	793255	794000	745
25/11/23	794000	794759	759
26/11/23	794759	795374	615
27/11/23	795374	795924	550
28/11/23	795924	796828	904
29/11/23	796828	797404	576
30/11/23	797404	798160	756
		Total.	112231



E.T.P. outlet flow meter reading

Flow	Date	Initial Reading	Final Reading	Consumption
70	01/12/23	798160	798919	759
44	2/12/23	798919	799582	663
40	3/12/23	799582	800360	778
86	4/12/23	800360	801030	670
309	5/12/23	801030	801815	785
74	6/12/23	801815	802463	648
91	7/12/23	802463	803173	710
106	8/12/23	803173	803900	727
100	9/12/23	803900	804400	500
773	10/12/23	804400	804920	520
524	11/12/23	804920	805525	605
780	12/12/23	805525	806215	690
850	13/12/23	806215	807020	805
318	14/12/23	807020	807770	750
840	15/12/23	807770	808530	760
315	16/12/23	808530	809255	725
524	17/12/23	809255	809888	633
370	18/12/23	809888	810691	803
319	19/12/23	810691	811470	779
360	20/12/23	811470	812231	761
754	21/12/23	812231	812931	700
833	22/12/23	812931	813753	822
784	23/12/23	813753	814506	753
831	24/12/23	814506	815393	887
861	25/12/23	815393	816193	800
604	26/12/23	816193	816793	600
855	27/12/23	816793	817555	762
805	28/12/23	817555	818305	750
850	29/12/23	818305	819095	790
10	30/12/23	819095	819895	800
35	31/12/23	819895	820710	815
3.6L			Total	22550%

JAN 2024

I.P.C. UNIT TITANIUM Sugar Completion

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E.T.P. Ouedet flow meter Reading



DATE JAN. 2024

PAGE

# of An.	Date	Initial Reading	Final Reading	Consumption
00	01/01/24	820710	821482	772
15	2/01/24	821482	822185	703
310	3/01/24	822185	822935	750
340	4/01/24	822935	823705	770
815	5/01/24	823705	824412	707
835	6/01/24	824412	825177	765
866	7/01/24	825177	825992	815
795	8/01/24	825992	826765	773
781	9/01/24	826765	827439	674
776	10/01/24	827439	828203	764
804	11/01/24	828203	828959	756
859	12/01/24	828959	829712	753
775	13/01/24	829712	830461	749
570	14/01/24	830461	831121	660
757	15/01/24	831121	831828	707
759	16/01/24	831828	832580	752
780	17/01/24	832580	833343	763
845	18/01/24	833343	834155	812
765	19/01/24	834155	834891	736
780	20/01/24	834891	835656	765
802	21/01/24	835656	836411	755
815	22/01/24	836411	837165	754
780	23/01/24	837165	837915	750
840	24/01/24	837915	838720	805
820	25/01/24	838720	839523	803
803	26/01/24	839523	840303	780
800	27/01/24	840303	841053	750
807	28/01/24	841053	841802	749
800	29/01/24	841802	842566	764
808	30/01/24	842566	843325	759
800	31/01/24	843325	844092	767
<u>Total.</u>				233821.

I. P. L. Unit Titawi 476r Complex



DATE Feb. 2024

PAGE \_\_\_\_\_

E.T.P. outlet flow meter Reading.

Date	Initial Reading	Final Reading	Consumption
01/02/24	844092	844892	750
2/02/24	844842	845595	753
3/02/24	845595	846353	758
4/02/24	846353	847070	717
5/02/24	847070	847785	715
6/02/24	847785	848510	725
7/02/24	848510	849224	714
8/02/24	849224	849946	722
9/02/24	849946	850611	665
10/02/24	850611	851266	655
11/02/24	851266	851926	660
12/02/24	851926	852511	585
13/02/24	852511	853192	681
14/02/24	853192	853851	659
15/02/24	853851	854503	652
16/02/24	854503	855169	666
17/02/24	855169	855826	657
18/02/24	855826	856479	653
19/02/24	856479	857205	726
20/02/24	857205	857920	715
21/02/24	857920	858647	727
22/02/24	858647	859337	690
23/02/24	859337	860039	702
24/02/24	860039	860737	698
25/02/24	860737	861435	760
26/02/24	861435	862195	780
27/02/24	862195	862975	681
28/02/24	862975	863656	698
29/02/24	863656	864364	708
Total -			20272.86



E.T.P. Outlet flowmeter Reading

up/down	Date	Initial Reading	Final Reading	Consumption
	01/03/24	864364	865054	690
24	2/03/24	865054	865763	709
27	3/03/24	865763	866473	710
30	4/03/24	866473	867191	718
40	5/03/24	867191	867871	680
47	6/03/24	867871	868571	700
750	7/03/24	868571	869241	670
705	8/03/24	869241	869891	650
190	9/03/24	869891	870501	610
704	10/03/24	870501	871172	671
780	11/03/24	871172	871862	690
884	12/03/24	871862	872524	662
773	13/03/24	872524	873181	657
855	14/03/24	873181	873808	627
47	15/03/24	873808	874440	632
835	16/03/24	874440	875085	625
40	17/03/24	875085	875695	630
80	18/03/24	875695	876324	629
87	19/03/24	876324	876941	612
825	20/03/24	876941	877556	615
832	21/03/24	877556	878173	617
834	22/03/24	878173	878804	631
846	23/03/24	878804	879462	658
830	24/03/24	879462	880090	628
787	25/03/24	880090	880840	750
731	26/03/24	880840	881561	721
740	27/03/24	881561	882282	721
835	28/03/24	882282	882912	630
87	29/03/24	882912	883562	650
80	30/03/24	883562	884186	624
	31/03/24	884186	884710	524
<u>Total</u>				203466



Date	Initial Reading	Final Reading	Consumption
01/04/24	884210	885360	650
2/04/24	885360	885990	630
3/04/24	885990	886605	615
4/04/24	886605	887210	605
5/04/24	887210	887823	613
6/04/24	887823	888448	625
7/04/24	888448	889065	617
8/04/24	889065	889687	622
9/04/24	889687	890437	750
10/04/24	890437	891136	699
11/04/24	891136	891881	745
12/04/24	891881	892617	736
13/04/24	892617	893340	723
14/04/24	893340	894054	714
15/04/24	894054	894773	719
16/04/24	894773	895353	580
17/04/24	895353	895923	570
18/04/24	895923	896528	605
19/04/24	896528	897163	635
20/04/24	897163	897833	670
21/04/24	897833	898439	606
22/04/24	898439	899089	650
23/04/24	899089	899734	645
24/04/24	899734	900384	650
25/04/24	900384	900994	610
26/04/24	900994	901629	635
27/04/24	901629	902269	640
28/04/24	902269	902901	632
29/04/24	902901	903601	700
30/04/24	903601	904281	680
			19871/.

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20.2023



F.T.P. Lagoon to Irrigation flow meter Reading

Station	Date	Initial Reading	Final Reading	Consumption
	01/12/23	68611	68811	200
	2/12/23	68811	68901	90
	3/12/23	68901	68985	84
	4/12/23	68985	69079	94
	5/12/23	69079	69289	210
	6/12/23	69289	69665	376
	7/12/23	69665	70265	600
	8/12/23	70265	70776	511
	9/12/23	70776	70881	105
	10/12/23	70881	70981	100
	11/12/23	70981	71071	90
	12/12/23	71071	71181	110
	13/12/23	71181	71293	112
	14/12/23	71293	71395	102
	15/12/23	71395	71499	104
	16/12/23	71499	71594	95
	17/12/23	71594	71695	101
	18/12/23	71695	71808	113
	19/12/23	71808	72068	260
	20/12/23	72068	72365	297
	21/12/23	/ flow meter change किया गया /		0
	22/12/23	/ flow meter change किया गया /		0
	23/12/23	195	634	439
	24/12/23	634	1169	535
	25/12/23	1169	1691	522
	26/12/23	1691	2412	721
	27/12/23	2412	2986	574
	28/12/23	2986	3564	578
	29/12/23	3564	4000	436
	30/12/23	flow meter screen closed.		0
	31/12/23	/		0
		Total.		7559

UNIT  
 T.P.L. TITAWI Sugar 482 Complex.

E.T.P. Lagoon to irrigation flow meter



DATE JAN 2024  
 PAGE

Date	Initial Reading	Final Reading	Consumption
01/01/24			
02/01/24	4279	4552	273
03/01/24	4552	4797	245
04/01/24	4797		
05/01/24			
06/01/24			
07/01/24			
08/01/24	-	4897	100
09/01/24	4897	5082	185
10/01/24	5082	5262	180
11/01/24	5262	5362	100
12/01/24	5362	5670	308
13/01/24	5670	5969	299
14/01/24	5969	6147	178
15/01/24	6147	6297	150
16/01/24	6297	6404	107
17/01/24	6404	6608	204
18/01/24	6608	7018	410
19/01/24	7018	7483	465
20/01/24	7483	7867	384
21/01/24	7867	8181	314
22/01/24	8181	8501	320
23/01/24	8501	8788	287
24/01/24	8788	9093	305
25/01/24	9093	9403	310
26/01/24	9403	9773	370
27/01/24	9773	10052	279
28/01/24	10052		
29/01/24			
30/01/24			
31/01/24			
Total			5773/.

2024

Date	Initial Reading	Final Reading	Concentration
01/02/24	10052	10462	410
2/02/24	10462	10872	415
3/02/24	10872	11282	405
4/02/24	11282	11702	420
5/02/24	11702	12112	410
6/02/24	12112	12522	415
7/02/24	12522	12942	415
8/02/24	12942	13372	430
9/02/24	13372	13782	415
10/02/24	13782	14207	420
11/02/24	14207	14637	430
12/02/24	14637	15057	420
13/02/24	15057	15482	425
14/02/24	15482	—	0
15/02/24	—	15982	505
16/02/24	15982	16492	510
17/02/24	16492	17012	515
18/02/24	17012	17537	525
19/02/24	17537	18042	505
20/02/24	18042	18557	515
21/02/24	18557	19077	520
22/02/24	19077	19602	525
23/02/24	19602	20117	515
24/02/24	20117	20622	505
25/02/24	20622	21132	510
26/02/24	21132	21652	520
27/02/24	21652	22177	525
28/02/24	22177	22692	515
29/02/24	22692	23192	505
		Total	13145 kl.

I.P.L. Unit Fitar 484 gear Complex.

E.T.P. Logson to Irrigation flow meter Reading

DATE March 2024  
PAGE

Date	Initial Reading	Final Reading	Consumption
01/03/24	23197	23712	515
2/03/24	23712	24222	510
3/03/24	24222	24737	515
4/03/24	24737	25262	525
5/03/24	25262	25792	530
6/03/24	25792	26367	575
7/03/24	26367	26937	570
8/03/24	26937	27517	580
9/03/24	27517	28077	560
10/03/24	28077	28652	575
11/03/24	28652	29182	530
12/03/24	29182	29747	565
13/03/24	29747	30277	530
14/03/24	30277	30852	575
15/03/24	30852	31427	575
16/03/24	31427	31997	570
17/03/24	31997	32562	565
18/03/24	32562	33087	525
19/03/24	33087	33647	560
20/03/24	33647	34207	560
21/03/24	34207	34737	530
22/03/24	34737	35312	575
23/03/24	35312	35882	575
24/03/24	35882	36447	560
25/03/24	36447	36997	550
26/03/24	36997	37557	560
27/03/24	37557	38137	580
28/03/24	38137	38597	460
29/03/24	38597	38947	350
30/03/24	38947	39517	570
31/03/24	39517	40027	510
		Total	16930.40

April  
 2024

J.P.L. Unit Titawi Sugar Complex

485

E.T.P. Lagoon to Irrigation Flow meter Reading



DATE April 2024  
 PAGE

Zone / Area	Date	Initial Reading	Final Reading	Consumption
650	01/04/24	40027	40557	530
630	2/04/24	40557	41062	505
615	3/04/24	41062	41260	198
605	4/04/24	41260	41433	173
613	5/04/24	41433	—	0
625	6/04/24	41433	—	0
617	7/04/24	41433	41556	123
622	8/04/24	41556	41668	112
750	9/04/24	41668	—	0
699	10/04/24	41668	41793	125
745	11/04/24	41793	—	0
736	12/04/24	—	41810	17
723	13/04/24	41810	42100	290
714	14/04/24	42100	42350	250
719	15/04/24	42350	42550	200
580	16/04/24	42550	42730	180
570	17/04/24	42730	42900	170
605	18/04/24	42900	43040	140
635	19/04/24	43040	43640	600
670	20/04/24	43640	44290	650
606	21/04/24	44290	44870	580
650	22/04/24	44870	45500	630
645	23/04/24	45500	46132	632
650	24/04/24	46132	46772	640
610	25/04/24	46772	47422	650
635	26/04/24	47422	48042	620
640	27/04/24	48042	48679	637
632	28/04/24	48679	49309	630
650	29/04/24	49309	49999	690
690	30/04/24	49999	50699	700
11/			Total	106721



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 369 of 2022

IN THE MATTER OF:

Sachin Tomar

.....Applicant

Versus

State of U.P. & Ors.

.....Respondent(s)

AFFIDAVIT OF MEMBER SECRETARY, UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE ORDER DATED 06.10.2023 PASSED BY THE HON'BLE TRIBUNAL.

I, Sanjeev Kumar Singh aged about 37 years S/o Shri Lal Sahab Singh presently posted as Member Secretary, Uttar Pradesh Pollution Control Board, hereinafter referred as UPPCB, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow do hereby solemnly affirm and state on oath as under;

- 1- That the deponent, in its above noted capacity, is well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
- 2- That vide its order dated 06.10.2023 this Hon'ble Tribunal has passed the following directions;

.....

12. The Member Secretary, UPPCB is directed to file an affidavit regarding the amount of environmental compensation which has been imposed on the project proponents throughout the State of U.P., the amount which is yet to be realized, the amount which has been realized and is lying deposited with the UPPCB, the action plan/proposal for utilization of the amount for restoration of environment, mechanism evolved for verifying the development of green belts and verifying disposal of fly-ash

SWORN & VERIFIED BEFORE ME:

R. Arora Del.

R. ARORA  
Adv. & Notary  
Lucknow (UP) India  
Regd. No. 31(79)2001

8/1/24

sk

*by the project proponents in accordance with the EC/consent conditions. It may be added here that this Tribunal has observed in number of case that the project proponents enter into agreements with the third parties for disposal of fly-ash which are reporting compliance by submitting that the fly-ash is being disposed of in low lying areas. Since fly-ash generated by coal based industries contains harmful heavy metals, it is appropriate that the same is not utilized for filling of any agricultural areas and is utilized by cement or brick making industry. These aspects have to be looked into and the monitoring mechanism needs to evolved to ensure proper disposal of fly-ash.*

.....

3- That, as per the compiled information provided by Waste Management Division (WMD), U.P. Pollution Control Board has imposed Environmental Compensation of total Rs. 978.32 Crore against various defaulter units out of which stay order have been obtained against Environmental Compensation of Rs. 99.11 crore by the project proponent from Hon'ble Supreme Court and Hon'ble High Court.

4- That, State Pollution Control Board has recovered Environmental Compensation total amount of Rs. 58.14 Crore, in which Environmental Compensation of Rs. 10.63 Crore was imposed in compliance with Hon'ble National Green Tribunal order, Environmental Compensation of Rs. 1.25 Crore was imposed in compliance with Commission for Air Quality Management in Capital Region and Adjoining Areas (CAQM) direction and Environmental Compensation of Rs. 46.26 Crore was imposed against the defaulter units by U.P. Pollution Control Board on the basis of guidelines issued by CPCB for assessing the Environmental Compensation.



WORN & VERIFIED BEFORE ME:

A. Souza *del*

R. ARORA  
Adv. & Notary  
Lucknow (UP) India  
Regd No. 31(79)2001

15/1/24

*sk*

5- That, a meeting was held under the Chairmanship of Additional Chief Secretary Department of Environment Forest and Climate Change on 04.01.2024 in compliance to the order dated-17.10.2023 passed by Hon'ble National Green Tribunal in O.A. No. 160/2022 for developing a mechanism for the utilization of the amount of Rs. 46.26 Crore received in U.P. Pollution Control Board by imposing Environmental Compensation against the defaulter units. The minutes of the meeting was submitted by the Department of Environment Forest & Climate Change in Hon'ble National Green Tribunal in O.A. No. 160/2022 for approval. The copy of the response filed in Hon'ble National Green Tribunal is enclosed as Annexure-I of this affidavit.



6- That the site verification of development of Green Belts and disposal of fly ash by the project proponent in accordance with EC/consent conditions are covered in the inspection done by Regional Offices U.P. Pollution Control Board.

7- That the matter related to disposal of fly ash in low lying area is also covered in Hon'ble National Green Tribunal in O.A. No. 744/2022 Moharram Ali Versus State of U.P. with O.A. No. 277/2021 Liyakat Ali Versus State of U.P. The draft mechanism for proper utilization of fly ash generated by coal based industry is enclosed as Annexure-II of this affidavit. It is also proposed to select a pioneer agency for study regarding eco friendly disposal of fly ash generated by coal based industry through Online Government of India GeM Portal.

SWORN & VERIFIED BEFORE ME

*R. Arora Del.*

**R. ARORA**

Adv. & Notary

Lucknow (UP) India

Regd. No. 3179/2001

13/1/24

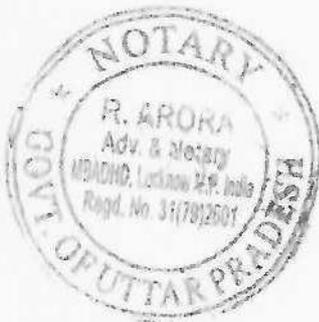
*[Signature]*  
Deponent

VERIFICATION

I, the deponent, named above, do hereby verify that the contents of the above affidavit are true to my personal knowledge on the basis of the documents concerned. No part of this is false and nothing material has been concealed.

Verified this on the 15th day of January, 2024 at Lucknow.

*[Signature]*  
Deponent



SWORN & VERIFIED BEFORE ME

*R. Arora*

R. ARORA  
Adv. & Notary  
Lucknow (UP) India  
Regd No. 31(79)2001

15/1/24

I know and identify the deponent who has signed/put T.L. before  
*[Signature]*  
15/01/2024

मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या-160/2022 ओम पाल एवं अन्य बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 17.10.2023 के अनुपालन में अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 04.01.2024 को मध्याह्न 12:00 बजे नरही स्थित वन मुख्यालय के पारिजात सभाकक्ष में सम्पन्न समीक्षा बैठक का कार्यवृत्त।

मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या-160/2022 ओम पाल एवं अन्य बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 17.10.2023 के अनुपालन में अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 04.01.2024 को मध्याह्न 12:00 बजे नरही स्थित वन मुख्यालय के पारिजात सभाकक्ष में समीक्षा बैठक आयोजित की गयी। बैठक में उपस्थित अधिकारियों की सूची संलग्न है।

2- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-160/2022 ओम पाल एवं अन्य बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है :-

“.....6. In the present case we consider it appropriate to seek response from the State of Uttar Pradesh as to why amount of environmental compensation imposed remains unrealized for very long periods even after receipt of the reference from the UP PCB for realization of the same and as to why the amount for remediation of environmental damage caused by the violators be not incurred by the State of Uttar Pradesh immediately on receipt of such references for remediation of the damage caused to the environment before the same results in irreversible damage to the ecology and bio-diversity. The amount so spent by the Uttar Pradesh may be recovered from the violators as arrears of land revenue in accordance with law.

7. The State of Uttar Pradesh is accordingly directed to file its response within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of ImagePDF.....”

3- बैठक में डॉ0 रामकरन, मुख्य पर्यावरण अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि खनन प्रक्रियाओं/संक्रियाओं हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत पूर्व सहमति प्राप्त किया जाना आवश्यक है, जिसका अनुपालन न किये जाने के कारण प्रदेश में स्थित कुल 624 खनन प्रक्रियाओं/संक्रियाओं के विरुद्ध कुल ₹ 86,60,00,948.00/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है, जिसके सापेक्ष कुल ₹ 76,90,000.00/- की पर्यावरणीय क्षतिपूर्ति वसूल की गई है। अग्रेतर ₹ 30,38,45,716/- की धनराशि की वसूली के विरुद्ध मा0 उच्चतम/उच्च न्यायालय द्वारा विभिन्न मामलों में स्थगन आदेश पारित हैं। अवशेष पर्यावरणीय क्षतिपूर्ति धनराशि ₹ 55,44,65,232/- की वसूली हेतु संबंधित जिलाधिकारियों को भू-राजस्व की भाँति प्राप्त करने के लिए उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा पत्र प्रेषित किया गया है।

अग्रतर डॉ० रामकरन द्वारा अवगत कराया गया है कि खनन प्रक्रियाओं/संक्रियाओं सहित अन्य इकाईयों/परियोजनाओं के विरुद्ध उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित की गई पर्यावरणीय क्षतिपूर्ति में से ₹ 58.14 करोड़ धनराशि की वसूली हो चुकी है। उक्त ₹ 58.14 करोड़ में से ₹ 10.63 करोड़ मा० राष्ट्रीय अधिकरण में योजित वादों/आदेशों के अनुपालन में अधिरोपित की गई थी तथा ₹ 1.25 करोड़ सी०ए०क्यू०एम० के आदेशों के अनुपालन में अधिरोपित की गयी थी एवं ₹ 46.26 करोड़ बोर्ड द्वारा पर्यावरणीय विधियों का अनुपालन न किये जाने के दृष्टिगत अधिरोपित की गई थी। मा० एन०जी०टी० के आदेशों से आच्छादित ₹ 10.63 करोड़ की पर्यावरणीय क्षतिपूर्ति की धनराशि का उपयोग केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार खर्च किया जायेगा।

4- बैठक में सम्यक विचारोपरान्त निम्नलिखित निर्णय लिये गये-

(i) उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति व उनकी भू-राजस्व की भांति वसूली हेतु जनपदवार मासिक प्रगति की सूचना निम्न प्रारूप पर शासन को उपलब्ध करायी जाय :-

क्र० सं०	जनपद का नाम	खनन परियोजनाओं में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि (₹ लाख)	जिलाधिकारी के स्तर से जारी आर०सी० (₹ लाख)	आर०सी० निर्गत करने हेतु लम्बित धनराशि (₹ लाख)	आर०सी० के विरुद्ध वसूल की गयी धनराशि (₹ लाख)	आर०सी० के विरुद्ध स्थगनादेश से आच्छादित धनराशि (₹ लाख)	आर०सी० की लम्बित धनराशि (₹ लाख)
1	2	3	4	5	6	7	8

(कार्यवाही- उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ)

(ii) मा० न्यायालयों द्वारा ₹ 30,38,45,716 करोड़ की पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली के विरुद्ध पारित स्थगन आदेश को वकैट कराने हेतु अधिवक्ताओं का पैनेल बनाते हुए स्टे वकैट एप्लीकेशन तत्काल मा० उच्च न्यायालय/उच्चतम न्यायालय में दाखिल कराया जाना सुनिश्चित किया जाय।

(कार्यवाही- उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ)

(iii) जिलाधिकारी के स्तर से पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली त्वरित रूप से कराये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति की वसूली से सम्बन्धित एजेण्डा मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में प्रत्येक माह जिलाधिकारियों/मण्डलायुक्तों के साथ होने वाली वीडियो कान्फ्रेंस में सम्मिलित कराया जाय। इस सम्बन्ध में सुसंगत सूचनाओं के साथ प्रस्ताव प्रस्तुत किया जाय।

(कार्यवाही- उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ)

- (iv) उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि, जो कि मा० राष्ट्रीय हरित अधिकरण एवं सी०ए०क्यू०एम० द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति से आच्छादित नहीं है तथा उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय विधियों का अनुपालन न किये जाने के कारण अधिरोपित धनराशि में से वसूल की गयी है, का एक कार्पस फण्ड स्थापित किया जाना उचित होगा, जिसके माध्यम से पर्यावरणीय क्षतिपूर्ति को आकस्मिक रूप से रोके जाने हेतु परियोजना का वित्त पोषण किया जा सके तथा पर्यावरणीय क्षतिपूर्ति की धनराशि वसूल हो जाने के पश्चात् उससे कार्पस की प्रतिपूर्ति की जा सके।

(कार्यवाही-उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ)

- (v) पर्यावरणीय क्षतिपूर्ति के कार्पस फण्ड का पर्यावरणीय जीर्णोधार संबंधी कार्यों में आकस्मिक रूप से उपयोग किये जाने हेतु आवश्यक निर्णय तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं मा० एन०जी०टी० के आदेशानुसार निर्धारित गाइडलाइन के अनुसार जीर्णोधार की परियोजना स्वीकृत किये जाने हेतु निम्नानुसार एक समिति का गठन किये जाने का निर्णय लिया गया :-

1.	अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन द्वारा नामित सचिव से अनिम्न अधिकारी	- अध्यक्ष
2.	सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित अधिकारी	- सदस्य
3.	सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ	- सदस्य संयोजक

उक्त समिति पर्यावरणीय क्षति को तत्कालिक रूप से रोके जाने के सम्बन्ध में निर्णय लेकर जीर्णोधार कार्ययोजना को वित्त पोषित किये जाने हेतु अनुमोदन प्रदान करेगी। सम्पूर्ण जीर्णोधार कार्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाइडलाइन के अनुरूप किया जायेगा तथा उक्त मद में व्यय की गई धनराशि को उत्लंघनकारी इकाई/उद्योग से भू-राजस्व की भांति वसूल कर कार्पस की प्रतिपूर्ति की जायेगी।

(कार्यवाही- पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन/उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ)

- 5- उपरोक्त निर्णयों के सम्बन्ध में मा० एन०जी०टी० को अवगत कराते हुए उनका आदेश भी प्राप्त कर लिया जाय।

(कार्यवाही-उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ)

अन्त में सभी उपस्थित अधिकारियों को धन्यवाद व्यक्त करते हुये बैठक समाप्त की गयी।

( मनोज सिंह )  
अपर मुख्य सचिव

उत्तर प्रदेश शासन  
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7  
संख्या-एन.जी.टी.-15/81-7-2024  
लखनऊ : दिनांक : 10 जनवरी, 2024

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ।
- 3- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 4- गार्डफाईल।

आज्ञा से,

Digitally Signed by मनोज

सिंह,

(मनोज सिंह)  
Date: 10/01/2024 14:32:48

अपर मुख्य सचिव

**Draft Mechanism for proper utilization of fly ash generated by coal based industries in compliance to directions issues by Hon'ble NGT in OA No. 369/2022 Sachin Tomar Vs State of U.P.**

**Issues relating to disposal of fly ash from coal based industries in State of U.P.**

- I. It has been a general practice by several industries using coal as fuel in boilers, to dispose the fly ash by filling in low lying areas. However, as a general practice adopted by the industries, collection and disposal of the fly ash from the industries is carried out through local contractors.
- II: Industries/Contractors some time execute an agreement with the owners of lands for disposal of the fly ash. However, instead of usage of fly ash for filling up the low lying areas, the land is used as an open storage/dumping site for fly ash.
- III. The lands, being an open area with no adequate cover at the boundaries and water sprinkling systems, the dispersion of fly ash causes air pollution in the nearby areas.
- IV. Further, there are possibilities of degradation of top soil by storage/dumping of coal based fly ash on lands.
- V. Hon'ble NGT has also considered the disposal of fly ash in low lying areas as an unscientific mechanism and have passed directions for proper disposal of the fly ash. In the matter of O.A. No. 744/2022 with OA No. 277/2021 Moharram Ali Vs State of UP and Liyakat Ali Vs State of UP, Hon'ble NGT has issued directions dated 22.03.2023 as below:

".....7. It is established that plastic waste and fly ash are being unscientifically stored and disposed of in violation of Rules and to the detriment of environment. Such storage and use of landfill through contractor is not legally permissible. Stand that waste is being used for cement plants does not appear to be factually correct as no name of cement plant has been given and needs to be verified by manifest system. Compensation determined does not take into account financial capacity of the units to determine the deterrent element nor the value of the extent of damage and the cost of restoration....."




**Draft Mechanism for proper disposal of Fly ash by Large air polluting industries:-**

Practice of disposal of fly ash through contractors at nearby low lying areas is not an effective and environmental friendly mechanism for disposal of fly ash because generally it is observed that the fly ash is usually being dumped on the agriculture land without having sprinklers and covering the agriculture land boundary by green covers for arresting the fly ash from traversing in nearby residential areas.

1. With respect to effective disposal of fly ash, MoEF&CC vide notification dated 31.12.2021 has issued guidelines for utilization of fly ash generated in coal based Thermal Plants. Similar directions/mechanisms can also be adopted by other coal based industries. Further, CPCB has Issued OM dated 06.03.2023 authorizing auditors from recognized institutions for regular auditing of disposal of fly ash as per the guidelines. Hence, taking in consideration the general on site mechanism adopted by coal based industries, the following mechanisms can be adopted by other industries in line with the notifications issued by MoEF&CC and OM issued by CPCB for coal based Thermal Plants, to ensure that industries are disposing all the fly ash generated by environmental friendly mechanism :
  - i) There should be no involvement of a third party/contractor for collection and disposal of fly ash generated by the industries to ensure proper disposal of the fly ash being done by industries as per the agreements. Instead of disposing/dumping the fly ash on land at several agriculture land/low lying areas on day to day basis, every coal based large units may install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the UPPCB from time to time.
  - ii) Proper agreements / MOU needs to be signed between industries directly with the Cement industry/brick kilns/fly ash manufacturing units etc. The industry shall also submit the total quantity of fly ash being sent to users which shall then be verified by U.P. Pollution Control Board cross verifying the quantity utilized by the users.
  - iii) As per CPCB OM date 6 March 2023, CPCB has authorized auditors from various technical and recognized institutions for carrying out fly ash



audits and submission of reports to CPCB and UPPCB. Industries may involve the authorized auditors for carrying out fly ash audit and submit the audit report to CPCB and UPPCB on regular basis (Quarterly/Half yearly/ Yearly)

Scope of Work to carry out the audit may contain the following important mechanism: -

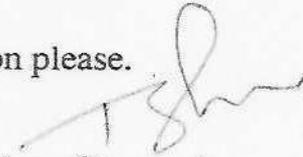
- a. Verification of ash generation data pertaining to the financial year based on inspection of records of coal receipt/consumption and average ash content in coal and comparison of this data with the information provided by the industries.
  - b. Verification of fly ash and bottom ash utilization data pertaining to the financial year based on inspection of records of ash supplied to the user agencies covered under permitted uses/avenues, and comparison of this data with the information provided by the industries
  - c. The compliance audit for ash disposal by the industry and the user agency shall be conducted by auditors, authorised by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and UPPCB on regular basis. UPPCB shall initiate action against non-compliant industries within fifteen days of receipt of audit report.
- iv) UPPCB after scrutiny of auditor's reports may, if required re-verify the quantity of fly ash being generated by the generators and quantity being utilized by the users under agreement with the generators.
- v) On the mechanism of filling of low lying areas with ash, shall be only be carried out only on the construction sites, Road Laying etc. (Govt, Semi Govt, Private) which have been approved by UPPCB, CPCB or other authorized departments.
- vi) Non-compliant industries shall be imposed with an environmental compensation on per ton basis on unutilized ash during the end of financial year based on the annual reports submitted
- vii) Major responsibilities of industries to dispose fly ash and bottom ash.—



The ash generated from coal shall be utilized only for the following eco-friendly purposes, namely:-

- a) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
  - b) Cement manufacturing, ready mix concrete;
  - c) Construction of road and fly over embankment, Ash and Geopolymer based construction material;
  - d) Construction of dam;
  - e) Filling up of low lying area on the construction sites, Road Laying etc (Govt, Semi Govt, Private) after the approval by UPPCB, CPCB or other authorized departments
  - f) Filling of mine voids;
  - g) Manufacturing of sintered or cold bonded ash aggregate;
  - h) Agriculture in a controlled manner based on soil testing;
  - i) Export of ash to other countries;
- viii) The compliance audit for ash disposal by industries and the user agency shall be conducted by auditors, authorized by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and UPPCB on regular intervals. Central Pollution Control Board (CPCB) and UPPCB shall initiate action against non-compliant industries within fifteen days of receipt of audit report.
- ix) The above mechanism shall be uploaded on the website of UPPCB seeking responses from the stakeholders, after which the mechanism shall be finalized and directions shall be issued to all coal based industries in the State of U.P/ Specific conditions shall be included in the CTO issued by UPPCB.

The above draft report is put up for perusal and necessary action please.



(Pradeep Sharma)

Chief Environmental Officer,  
U.P. Pollution Control Board.



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-4

संदर्भ संख्या: H.14971 / सी-3 / N.J.T. 290 / 2024

दिनांक: 29/07/2024

सेवा में,

समस्त क्षेत्रीय अधिकारी  
उ०प्र० प्रदूषण नियंत्रण बोर्ड।

ई मेल

विषय:- उद्योगों से जनित फ्लाई एश के समुचित निस्तारण के संबंध में।

महोदय,

उपरोक्त विषय के संबंध में अवगत कराना है कि विभिन्न वादों में पारित आदेशों के अनुपालन में प्रमुख वायु प्रदूषणकारी उद्योगों से जनित फ्लाई एश के समुचित निस्तारण किए जाने के संबंध में Mechanism तैयार किया गया है, जिसका ड्राफ्ट मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या- 369/2022 सचिन तोमर बनाम स्टेट आफ यू०पी० में पारित आदेशों के अनुपालन में राज्य बोर्ड की वेबसाइट पर भी अपलोड किया गया है, जिसका URL <https://uppcb.up.gov.in/en/page/ngt-ordes> है। अग्रेतर, मा० एन०जी०टी० द्वारा ओ०ए० संख्या- 369/2022 सचिन तोमर बनाम स्टेट आफ यू०पी० में पारित आदेश दिनांक 18.01.2024 (अपलोड दिनांक 12.02.2024) के बिन्दु संख्या- 67 (III, IV) निम्नवत् आदेशित किया गया है:-

- (iii) Fly Ash generated by coal contains harmful heavy metals, therefore, shall not be utilized for filling of any agricultural area and would be utilized by cement or brick making industries. Member Secretary, UPPCB shall ensure compliance and monitoring of the above direction;
- (iv) UPPCB shall finalize mechanism for proper disposal of fly ash by all air polluting industries within six months and submit Report."

मा० एन०जी०टी० द्वारा पारित उक्त आदेशों के अनुपालन में आपको निर्देशित किया जाता है कि राज्य बोर्ड द्वारा फ्लाई ऐश समुचित निस्तारण के सम्बन्ध में तैयार की गयी Mechanism के अनुरूप आपके क्षेत्रान्तर्गत स्थित समस्त प्रमुख वायु प्रदूषणकारी उद्योगों को फ्लाई एश के समुचित निस्तारण किए जाने एवं उसका पूर्ण रिकार्ड मेन्टेन किए जाने हेतु अपने स्तर से निर्देश जारी करना सुनिश्चित करें। साथ ही उक्त निर्देशों के अनुपालन के संबंध में समय-समय पर उद्योगों के निरीक्षण/जॉच करते हुए दोषी पाये जाने वाले उद्योगों के विरुद्ध नियमानुसार आवश्यक कार्यवाही किया जाना भी सुनिश्चित किया जाए।

भवदीय,

(संजीव कुमार सिंह)

सदस्य सचिव

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित:-

1. मुख्य पर्यावरण अधिकारी, वृत्त- 1, 2, 3, 4, 5, 6 एवं 7, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य विधि अधिकारी, (प्रभारी), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

सदस्य सचिव

०/८

ई मेल

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग मुजफ्फरनगर।  
पत्रांक— / दिनांक, मुजफ्फरनगर, 26.06.2024 ।

सेवा में,

सदस्य सचिव  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
टी सी 12 वी, विभूति खण्ड  
गोमती नगर, लखनऊ

विषय:- “Original Application No. 369/2022 (IA. No 279/2022) Sachin Tomar Versus State of U.P. & Ors.” के सम्बन्ध में पारित आदेश दिनांक 18.01.2024 अपलोड दिनांक 12.02.2024

संदर्भ- उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के पत्रांक 1107502/31-1//2024 दिनांक 23.02.2024 ।

जनपद मुजफ्फरनगर के अंतर्गत उपरोक्त विषय पर माननीय राष्ट्रीय हरित अधिकरण Original Application No. 369/2022 (IA. No 279/2022) Sachin Tomar Versus State of U.P. & Ors. ” के सम्बन्ध में पारित आदेश दिनांक 18.01.2024 अपलोड दिनांक 12.02.2024 के अंश में बिन्दु संख्या 49, 55 तथा 67 का सन्दर्भ ग्रहण करते हुए Ms Titawi Sugar Complex का औचक निरीक्षण 16.05.2024 को वन विभाग एवं प्रदूषण कंट्रोल बोर्ड की संयुक्त टीम द्वारा किया गया जिसमें उनका कुल वृक्षारोपण क्षेत्र 19.73 प्रतिशत पाया गया जिसकी विस्तृत रिपोर्ट संलग्न है। प्रतिवादी क्रमांक 4 द्वारा भूमि के न्यूनतम 33 प्रतिशत वृक्षारोपण प्रयोजन के लिए उपयोग की जाने के अनुपालन में दिनांक 26.06.2024 को प्रतिवादी संख्या 4 ने प्रतिपूरक वृक्षारोपण के लिए 5 वर्ष की लीज पर ली गई 16 एकड़ अतिरिक्त भूमि के दस्तावेज प्रस्तुत किए। जिससे उनका कुल वृक्षारोपण क्षेत्र 36.88 प्रतिशत हो जाता है। ग्रीन बेल्ट क्षेत्र का विवरण KML फाइल में संलग्न है।  
संलग्नक उपरोक्तानुसार

भवदीय,

(कन्हैया पटेल)  
प्रभागीय निदेशक  
सामाजिक वानिकी प्रभाग  
मुजफ्फरनगर।

संख्या 3673 /29-5 दिनांकित।

प्रतिलिपि अंकित सिंह क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर  
जिलाधिकारी, अध्यक्ष जिला पर्यावरण समिति मुजफ्फरनगर उत्तर प्रदेश के सुचनार्थ हेतु प्रेषित ।

2357/089  
Raj PCB  
[Signature]

प्रकारी जिलाधिकारी  
मुजफ्फरनगर  
27/6/24

(कन्हैया पटेल)  
प्रभागीय निदेशक  
सामाजिक वानिकी प्रभाग  
मुजफ्फरनगर।



501

Plantation Inspection Report

In compliance of NGT orders OA 369/2022 Sachin Tomar v/s State of Uttar Pradesh and Ors.

Dated 18-01-2024

## Abstract

This report is in the compliance of CPCB letter 1107502/31-1/2024 dated 23-02-2024 with reference to the orders of honorable NGT given in the case of OA 369/2022 Sachin Tomar v/s State of Uttar Pradesh and ors. Dated 18-01-2024 Divisional Forest Officer, Muzaffaragar has constituted a joint inspection team (through his letter 3120/18-1 dated 26-04-2024 consisting of Range Forest Officer Muzaffarnagar Range, Assistant Engineer Regional Pollution Control Board office Muzaffarnagar; a representative from District Environment committee. An inspection of the premises was done by the team on 16-05-2024. The joint team verified the plantation done in the premises of **MS Titawi Sugar Complex of respondent no 4. MS Indian Potash Ltd.**

The plantation done last year was not found sufficient to conclude the 33 percent forest cover as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018". The plantation is sparse (with the exception of Miyawaki Plantation done in two small patches) and mostly done on avenues and the sidewalks of the internal roads of the sugar mill complex.

The plants which are planted last year has shown less growth due to over shading by large trees already present there. Undergoing Construction work has damaged plenty of newer plantation done last year. Sagaun and kanji has shown a good survival rate. Only a single plant of *amrood* could be spotted in the whole of newer plantation. It is evident that there is lack of space in the premises to suffice the 33 percent plantation.

We recommend a compensatory plantation can be done on behalf of respondent number 4 using their CSR/CER funds to suffice the condition of 33 percent plantation, either on *Gram Samaj* land, or another piece of land owned by respondent number 4.

*Keywords:* Miyanwaki,

**Plantation Inspection Report**

Titawi Sugar Mill which is a subsidiary of respondent number 4 – MS Indian Potash Ltd, is located on Muzaffarnagar- Shamli road. This report is for the compliance of orders of honorable NGTs orders for the case OA 369/2022 Sachin Tomar vs SoUP & ors dated 18-01-2024

55. The Divisional Forest Officer, Muzaffarnagar is directed to inspect the Sugar Mill and verify the plantation already made and further plantation required to be made for compliance with the consent condition and submit his report to the UPPCB which shall issue appropriate directions to respondent no.4 in exercise of its statutory powers to carry out requisite plantation. (1)

**Area of Plantation**

As per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The plantation area do not comply the condition of 33 percentage of plantation. The Plantation cover was found **19.73 percent (5.6375 ha of total area of 28.56 ha<sup>1</sup>)**

**Species of Plants present in the premises**

Apart from 5 species planted last year by the respondent number 4. Which are Sagoon (*Tectona grandis*), Arjun (*Terminalia arjuna*), Amrood (*Psidium guajava. Linn*), Jamun (*Syzygium cumini*), Shisham (*Dalbergia sisoo*), Kanji (*Milletia pinnata*), and Sahjan (*Moringa oleifera*).

There are plenty of commonly found species present in the premises including *Sarraca asoka*, *Azadirach indica*, *Melia azadirach*, *Grivellea robusta*, *Callistemom lanceolatus* etc.

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<sup>1</sup> KML file attached

51. Short Affidavit has been filed by respondent no. 4-Project Proponent vide email dated 16.01.2024. In its affidavit respondent no.4 has mentioned that Respondent no.4 participated in Vrahad Vraksha Ropan Maha Abhiyan, 2023, and planted 5000 trees of various varieties such as Sagoon, Arjun, Amrood, Jamun, Shesham, Kanji and Sahjan out of which around 1500 plants could not survive, and at present there are around 3500 trees in the factory premises. (1)

#### Condition of Plantlets.

Plantlets near the cane truck yard and Temp godown 6 lack a proper irrigation and ploughing. It is hard that they will be able to survive the summers if not taken care properly. Half of these plants has died already. The Plants near the temple and the residential buildings have shown better survival rate. Plants such as *Moringa oliefera* (drumstick tree, ver. Sehjan) and *Tectona grandis* (Teak, ver. Sagaun) has shown better growth in comparison to others.

Plantlets near the ETP are in good condition due to their vicinity to the nutrient rich ETP water. Only threat they have is the ongoing construction and the scrap metal thrown over them without any regard to safety of small plantlets.

There are 2 patches of Dense Miyanwaki Plantation present near the ETP which seems 2-3 years older, which is in good condition but the area of plantation is small.

*"minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office*

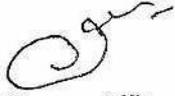
*Order no.H-16405/220/2018/02 dt. 16/02/2018"* (1)

#### Recommendations.

1. Instead of planting fruit trees such as Amrood, which has proven to be lesser survival rate of last year plantation this time respondent no 4 can plant more shade tolerant plants such as Jamun, Jamoya (another variant of Jamun vernacular to the place).

2. Water tolerant species such as Arjun can be planted where water is abundant. (For example ETP area). Kanji has shown better survival rate in draught like conditions and is able to survive so kanji can be planted where irrigation cannot be done more frequently. Sehjan (*Moringa oliefera* (drumstick tree) is a fast growing variety you can use to plant it more where survival of other species is compromised.
3. Miyawanki Plantation has been successful already in the premises but it has been done in very small patches. Miyawanki plantation is an efficient way to increase the forest cover.
4. Since there is a dearth of area within the premises respondent number 4 may consider a compensatory plantation which can be done on behalf of respondent number 4 using their CSR/CER funds to suffice the condition of 33 percent plantation, either on *Gram Samaj* land or another piece of land owned by respondent number 4.

  
(Aditya Sonkar)  
Range Forest Officer  
Muzaffarnagar

  
(Imran Ali)  
Assistant Engineer  
PCB Muzaffarnagar

  
प्रशासीय निदेशक  
सामाजिक वानिकी प्रभाग  
मुजफ्फरनगर

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i

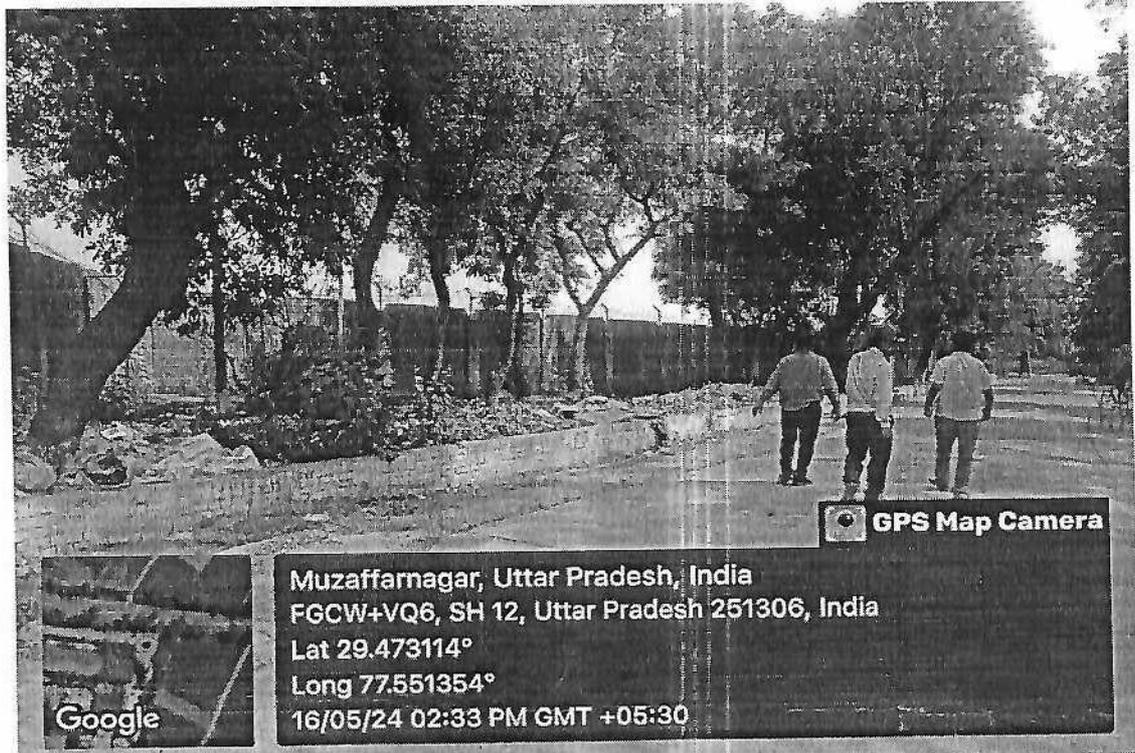
1. Sachin Tomar v. State of U.P. & Ors., Original Application No. 369/2022 (I.A No. 279/2022)

(National Green Tribunal, January 18, 2024). Retrieved from

' [https://greentribunal.gov.in/gen\\_pdf\\_test.php?filepath=L25ndF9kb2N1bWVudHMvbmd0](https://greentribunal.gov.in/gen_pdf_test.php?filepath=L25ndF9kb2N1bWVudHMvbmd0)

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Q4MTU5NDE2NDA2NWNhMGQyNjI3ODdjLnBkZg==



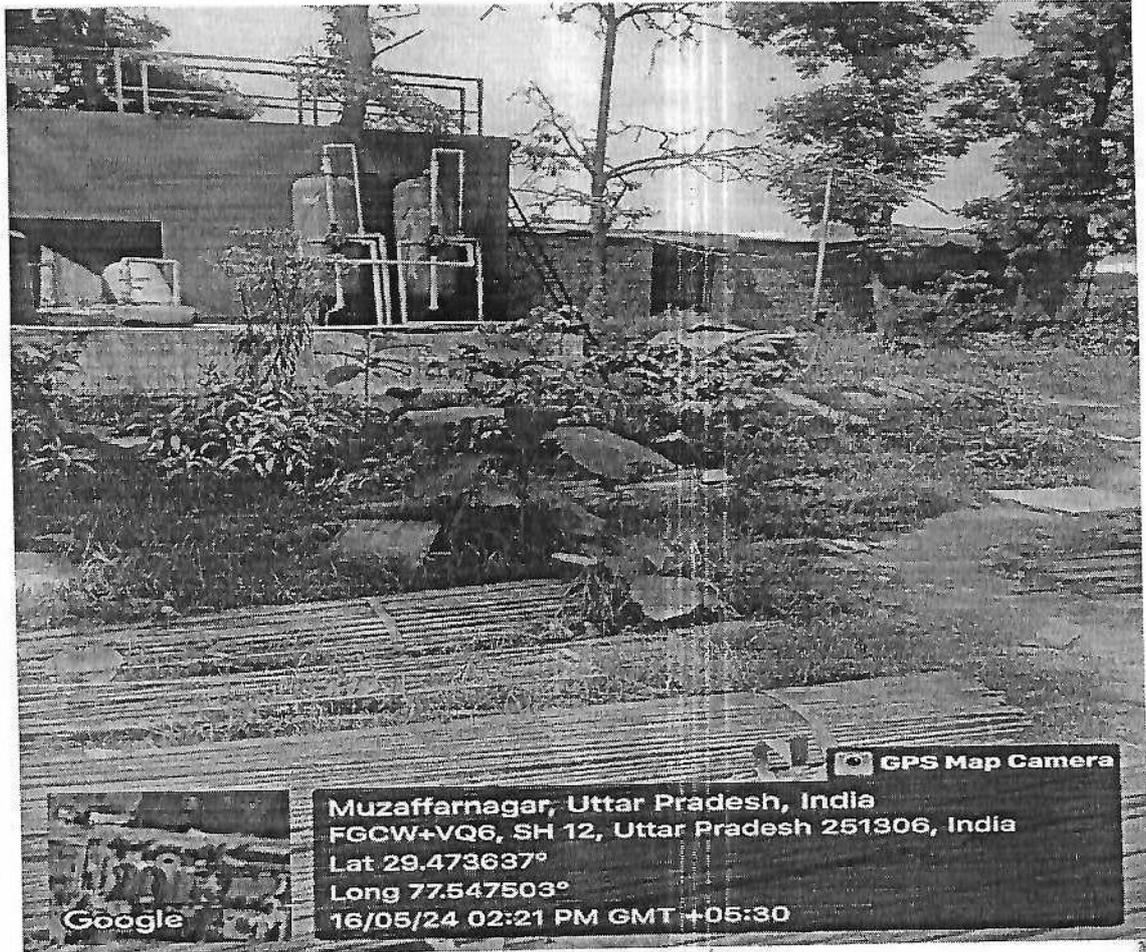
Google

Muzaffarnagar, Uttar Pradesh, India  
FGCW+VQ6, SH 12, Uttar Pradesh 251306, India  
Lat 29.473114°  
Long 77.551354°  
16/05/24 02:33 PM GMT +05:30



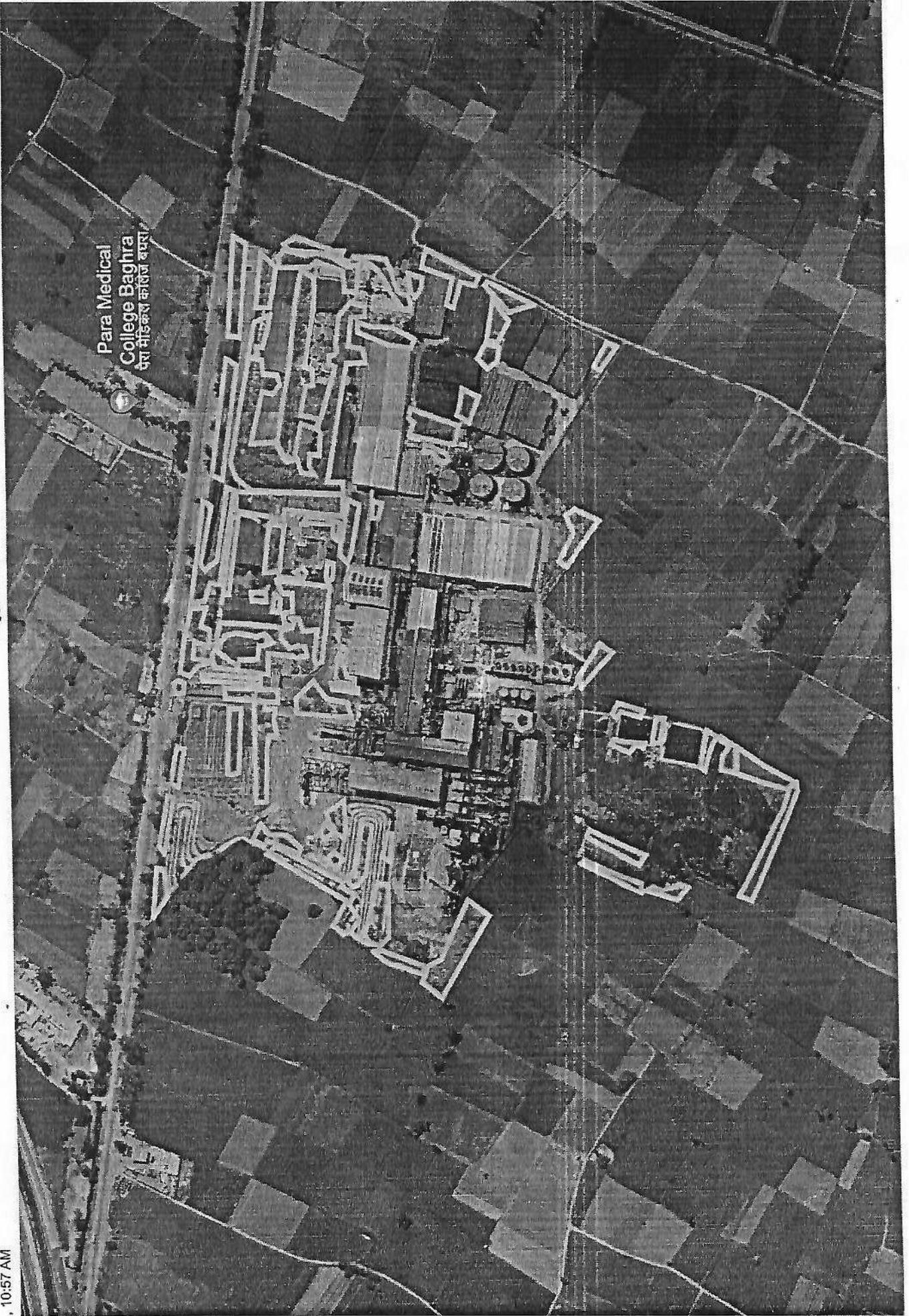
Google

Muzaffarnagar, Uttar Pradesh, India  
FGCW+VQ6, SH 12, Uttar Pradesh 251306, India  
Lat 29.472867°  
Long 77.550088°  
16/05/24 02:42 PM GMT +05:30



Goggle Earth

10:57 AM



Para Medical  
College Baghra  
परा मेडिकल कॉलेज बघरा



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-6

संदर्भ संख्या: H 15114 / सी-3 / 2024 / मुजफ्फरनगर / 24 दिनांक: 01/8/2024

सेवा में,

पंजीकृत

मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स),  
तितावी, जनपद-मुजफ्फरनगर।(0131-2486496)

यह कि उद्योग मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, जनपद-मुजफ्फरनगर जोकि गन्ने की पिराई कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि मा0 एन0जी0टी में योजित ओ0ए0 संख्या 369/2022 (आई0ए0 नं0 279/20229) सचिन तोमर बनाम स्टेट ऑफ़ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 18.01.2024 जिसके सुसंगत अंश निम्नवत् है:-

(vi) UPPCB and Divisional Forest Officer, Muzaffarnagar Shall find out whether the condition of minimum 33% of the land to the utilized for plantation purpose has been complied by respondent no. 4 and if not it shall take appropriate action under law against respobdebt no.4 including assesment of environmental compensation....

यह कि उक्त आदेश के अनुपालन में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मुजफ्फरनगर एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा मैसर्स इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर के परिसर में 33 प्रतिशत भूभाग पर हरित पट्टिका/वृक्षारोपण के भौतिक सत्यापन हेतु संयुक्त निरीक्षण दिनांक 16.05.2024 को किया गया, जिसमें उद्योग का कुल वृक्षारोपण क्षेत्र 19.73 प्रतिशत पाया गया। उद्योग द्वारा राज्य बोर्ड से वायु (प्रदूषण निवारण एव नियंत्रण) अधिनियम 1981 यथासंशोधित के अन्तर्गत संचलानार्थ निर्गत सहमति में निहित शर्त संख्या 16 का अनुपालन नहीं किया गया, जोकि उद्योग को निर्गत सहमति वायु की शर्तों का उल्लंघन है। उद्योग द्वारा 33 प्रतिशत वृक्षारोपण को पूर्ण किये जाने हेतु वृक्षारोपण प्रयोजन के लिए 16 एकड़ अतिरिक्त भूमि के दस्तावेज दिनांक 26.06.2024 को उपलब्ध कराये गये।

मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, जनपद-मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत राज्य बोर्ड से संचलानार्थ प्राप्त सहमति वायु की शर्तों का उल्लंघन किया जा रहा है। जो कि एक दण्डनीय अपराध है।

अतः वायु (प्रदूषण निवारण एव नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए सपठित धारा 21(4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, जनपद-मुजफ्फरनगर को क्षेत्रीय अधिकारी की संस्तुति दिनांक 10.07.2024 के आधार पर सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, जनपद-मुजफ्फरनगर को बोर्ड द्वारा निर्गत वायु सहमति जिसकी वैधता तिथि 31.12.2024 तक है, को खण्डित (Revoke) कर दिया जाए।
2. यह कि क्यों न मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, जनपद-मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि मै0 इंडियन पोटाश लि0 (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, जनपद-मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दी जाए।

उपरोक्त के अतिरिक्त उद्योग यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.01.2024 के अनुपालन में एवं उद्योग को राज्य बोर्ड से संचलानार्थ निर्गत सहमति वायु में निहित शर्त संख्या 16 जिसमें उद्योग द्वारा परिसर में 33 प्रतिशत भू-भाग पर हरित पट्टिका/वृक्षारोपण किया जायेगा, का अनुपालन नहीं पाये जाने के कारण उद्योग के संयुक्त निरीक्षण दिनांक 16.05.2024 से उद्योग द्वारा 33 प्रतिशत वृक्षारोपण पूर्ण किये जाने हेतु दिये गये प्रस्ताव की तिथि 26.06.2024 तक की अवधि को उल्लंघनकारी श्रेणी में मानते हुए रू0 30,000/-प्रतिदिन की दर से कुल 41 दिवसों हेतु रू0 12,30,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड में प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
E-mail : info@uppcb.com  
Website : www.uppcb.com

पर उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Atul K. Yadav  
मुख्य पर्यावरण अधिकारी, वृत्त-3

हस्ताक्षर - उपरोक्त

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. मुख्य पर्यावरण अधिकारी, डब्लू0एम0डी0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atul K. Yadav.  
मुख्य पर्यावरण अधिकारी, वृत्त-3

o/c

**POTASH  
LIMITED**

**513** **ANNEXURE-7**  
  
**IPL**

Village & Post Office : TITAWI  
Distt. MUZAFFARNAGAR (U.P.)  
PIN : 251 301  
Phone : 0131-2486496, 2486497  
Fax : 0131-2486603  
CIN : U14219TN1955PLC000961

23.11.2023

The Chief Environment Officer (Circle-3),  
UPPCB, Lucknow

**Sub : Deposition of E.C amounting Rs.20.10 lacs**

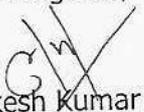
Dear Sir

This is to bring into your kind information that we have deposited the amount of Recovery Certificate in the account of District administration, Muzaffarnagar through cheques nos.988905, 988906, 988907 drawn on SBI dated 22.11.2023 which was demanded against environment compensation raised by your letter dated 05.10.2023 amounting Rs.20.10 lacs.

Please note that we have already raised our petition vide our letter dated 20.10.2023 and reminder letter dated 18.11.2023 to review the environment compensation imposed on our unit. Our unit is fully compliant towards all environment norms as per law. However, without prejudice to our rights and contentions, we have deposited the said amount.

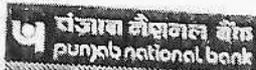
Since we did not get any relief in E.C. and we have deposited the E.C imposed by you, we therefore request you to revoke the show cause dated 23.01.2023.

With regards,

  
Lokesh Kumar  
Unit Head

Copy to:- Regional Officer, UPPCB, Muzaffarnagar.

*Encl- As above*



शाखा/Branch City for Shivcharan

दिनांक Date 22/11/2023

बचत/चालू/ओडी/नकद उपहार/आवर्ती जमा/आवधिक ऋण/मांगकरण खाता संख्या/क्रेडिट कार्ड संख्या SF/CA/OD/CC/RD/TL/DL A/c No./Credit Card No.

0332000100397482

नाम/Name राष्ट्रीय लक्ष्मी सहाय - पुनर्भरण

दूर/Tel. \_\_\_\_\_

राशि Amount 1000000 ₹ प. / P. \_\_\_\_\_

राशि शब्दों में/Amount(in words)Rs Ten Lakh only

चेक नं. एवं बैंक का नाम Cheque No. & Name of Bank	₹	प. / P.
<u>988905 dt 22/11</u>	<u>1000000</u>	<u>100</u>
कुल/Total		<u>1000000 = 100</u>

Officer/Cashier/SWO

Punjab National Bank Toll free  
24 hours call centre 1800 1800 / 1800 2021

PNB-154R/HINDI/LOT NO.06/JUL/23/25/OMSA/INT



शाखा/Branch श्री 19 चौक कुठरगढ़

दिनांक Date 22/11/2023

बचत/चालू/ओडी/नकद उपहार/आवर्ती जमा/आवधिक ऋण/मांगकरण खाता संख्या/क्रेडिट कार्ड संख्या SF/CA/OD/CC/RD/TL/DL A/c No./Credit Card No.

0332000100397482

नाम/Name राष्ट्रीय लक्ष्मी सहाय - पुनर्भरण

दूर/Tel. \_\_\_\_\_

राशि Amount 1000000 ₹ प. / P. \_\_\_\_\_

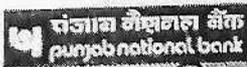
राशि शब्दों में/Amount(in words)Rs Ten Lakh only

चेक नं. एवं बैंक का नाम Cheque No. & Name of Bank	₹	प. / P.
<u>988906 dt 22/11</u>	<u>1000000</u>	<u>100</u>
कुल/Total		<u>1000000 = 100</u>

Officer/Cashier/SWO

Punjab National Bank Toll free  
24 hours call centre 1800 1800 / 1800 2021

PNB-154R/HINDI/LOT NO.06/JUL/23/25/OMSA/INT



शाखा/Branch श्री 19 चौक कुठरगढ़

दिनांक Date 22/11/2023

बचत/चालू/ओडी/नकद उपहार/आवर्ती जमा/आवधिक ऋण/मांगकरण खाता संख्या/क्रेडिट कार्ड संख्या SF/CA/OD/CC/RD/TL/DL A/c No./Credit Card No.

0332000100397482

नाम/Name राष्ट्रीय लक्ष्मी सहाय - पुनर्भरण

दूर/Tel. \_\_\_\_\_

राशि Amount 10000 ₹ प. / P. \_\_\_\_\_

राशि शब्दों में/Amount(in words)Rs Ten Thousand only

चेक नं. एवं बैंक का नाम Cheque No. & Name of Bank	₹	प. / P.
<u>988907 dt 22/11</u>	<u>10000</u>	<u>100</u>
कुल/Total		<u>10000 = 100</u>

Officer/Cashier/SWO

Punjab National Bank Toll free  
24 hours call centre 1800 1800 / 1800 2021

PNB-154R/HINDI/LOT NO.06/JUL/23/25/OMSA/INT

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PAY तहसीलदार सदर - मुजफ्फरनगर  
रुपये RUPEES दस लाख रुपये मात्र

को या उनके आदेश पर OR ORDER

अदा करें ₹ 10,00,000 = 00

खा.स. A/c No. 37285598421

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH FOR NON-CASH TRANSACTION ONLY

CASH CREDIT A/C

12489558273

For INDIAN POTASH LTD Unit Titawi Sugar Complex

Prefix : 0523500001

A/C PAYEE ONLY

*R. Singh* *G. K. Singh*

AUTHORISED SIGNATORY

Please sign above

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

⑈988905⑈ 251002001⑈ 000430⑈ 30

भारतीय स्टेट बैंक  
State Bank Of India

SME BRANCH RLY ROAD BRANCH (00685)  
RAILWAY ROAD MUZAFFARNAGAR  
UTTAR PRADESH - 251000  
IFS Code : SBIN0000685

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY

22112023

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PAY तहसीलदार सदर - मुजफ्फरनगर  
रुपये RUPEES दस लाख रुपये मात्र

को या उनके आदेश पर OR ORDER

अदा करें ₹ 10,00,000 = 00

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केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY

22112023

D D M M Y Y Y Y  
8z3kEs

PAY तहसीलदार सदर - मुजफ्फरनगर  
रुपये RUPEES दस हजार रुपये मात्र

को या उनके आदेश पर OR ORDER

अदा करें ₹ 10,000 = 00

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MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

⑈988907⑈ 251002001⑈ 000430⑈ 30

EHS/TSC/

**The Regional Officer,**

UP Pollution Control Board,

Kamal Cinema Building, Railway Road,

Muzaffarnagar

11/07/24

Sub: Following works has to be done by the unit for utilization of EC and effective restoration of environment.

Dear Sir,

This is to bring into your kind notice that the following works has to be done by the unit for utilization of EC and effective restoration of environment.

Action taken for utilization of EC for restoration of environment	Estimated cost in lakh(Rs.)	Completed/ Not Completed	Timeline required for compliance	Remarks
04 nos. New Rain water harvesters	10 lakh	Not Completed	Nov-24	In factory compound
Plantation of 5000 Trees	3 lakh	Not Completed	Sep -24	In factory & nearby areas
Khusro drain & pit cleaning	2 Lakh	Under Process	Sep - 24	
Pond Cleaning	5.10 lakh	Not Completed	Oct - 24	Nearby areas

Thanking You,  
Yours faithfully

For Titawi Sugar Complex

  
Unit Head

